

High Court of Jammu and Kashmir at Jammu

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 287

Dated: 25/11/2020

It is hereby notified that Mr. Lakshay Badyal, S/O Sh. Munshi Ram Badyal R/O Village Naki, P.O Sundla, Tehsil Majalata, District Udhampur, on having been appointed as Munsiff/Civil Judge vide Govt. Order No.2258-LD (Estt.) of 2020 dated 01.06.2020, Department of Law, Justice & Parliamentary Affairs (Judicial Administration Section) Civil Secretariat Srinagar/Jammu, has surrendered his Certificate of Enrollment, as an Advocate vide his application dated 20.11.2020. Therefore, his Certificate of Enrolment bearing No.JK-726/2018 dated 29.12.2018 is kept in abeyance.

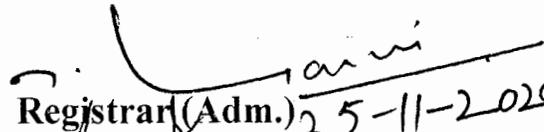
By Order.


(Mohammad Yasin Beigh) 25-11-2020
Registrar (Adm.)

No: 17359-66/C.P Dated: 25/11/2020

Copy to the: -

1. Registrar Judicial, High Court Wing Jammu/Srinagar.
2. Principal District & Sessions Judge, Udhampur.
3. Secretary, Bar Council of India, New Delhi
4. President District Bar Association, Udhampur.
5. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
- ✓ 6. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
7. Mr. Lakshay Badyal, S/O Sh. Munshi Ram Badyal R/O Village Naki, P.O Sundla, Tehsil Majalata, District Udhampur for information.


Registrar (Adm.) 25-11-2020